

No.7/Spl./RG/Misc. dated 13.04.2020

ORDER

Re : Situation arising due to outbreak of the novel coronavirus (COVID-19)

Keeping in view the prevailing situation arising due to outbreak of the novel coronavirus (COVID-19), Hon'ble the Administrative Committee after considering the prevailing lockdown situation, in continuation of earlier order passed by this Court bearing No. 2/Spl./RG/Misc. dated 30.03.2020, has resolved as under:-

"1. In the states of Punjab and Haryana as well as Union Territory Chandigarh, all the District and Sub-Divisional Courts will also function restrictively from 15.04.2020 to 01.05.2020 and the District and Sessions Judge will make arrangement in their respective Sessions Divisions in such a manner that one or two Additional District & Sessions Judge(s) alongwith one or more Civil Judges-cum-Judicial Magistrates and minimum supporting staff, so required, shall attend the urgent matters on rotation basis.


2. The number of Judicial Officers/officials to be so deputed for urgent work in the concerned Sessions Division shall be decided by the respective District and Sessions Judge.

3. The remaining Officers as well as the staff shall work from home during the above said period and shall not leave the station without prior

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permission of the District and Sessions Judge. Further they will also make themselves available immediately as and when their services are required.

4. *The cases already fixed in the courts during the period w.e.f. 15.04.2020 to 01.05.2020 shall be adjourned by making appropriate arrangements by the respective District and Sessions Judge(s)."*



13.4.2020

(Sanjiv Berry)
Registrar General
13.04.2020